

THE GAUHATI HIGH COURT AT GUWAHATI
(HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)

No. HC.VII-119/2001/ 1658 /A

From :- Smti Jayashree Bora,
Jt. Registrar (Vigilance),
Gauhati High Court,
Guwahati

To, Smti Sharmila Bhuyan,
District and Sessions Judge,
Lakhimpur, North Lakhimpur.

Dated Guwahati the 21st March, 2025.

Sub: **Casual leave.**

Ref:- Your letter No. DJL/2594/2025 Dated 18.03.2025.

Madam,

With reference to the above, I am directed to inform you that you have been granted **casual leave on 29.03.2025, along with station leave permission, from the morning of 29.03.2025 till the evening of 31.03.2025.** The Addl. Sessions-cum-Special Judge, POCSO, Lakhimpur, NL and in her absence, the Addl. District & Sessions Judge (FTC), Lakhimpur, NL and in her absence, the next senior most Judicial Officer available at the station will remain in charge of your Court and Office during your absence.

Yours faithfully,

Sd/-

JT. REGISTRAR (VIGILANCE)

Memo No. HC.VII-119/2001/ 1659 /A, dated , 21-03-2025

Copy to:

1. The Project Manager, Gauhati High Court.

JT. REGISTRAR (VIGILANCE)